

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 189 of 2012**

Dated : 5<sup>th</sup> April, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Maharashtra State Power Generation Company Ltd. .... Appellant(s)**

**Versus**

**Maharashtra Electricity Regulatory Commission & Ors .... Respondent(s)**

**Counsel for the Appellant(s):**

**Counsel for the Respondent(s): Mr. R.S. Sharma with Sunil Chaudhury for R.2**  
**Mr. Varun Pathak,**  
**Mr. Ravi Prakash for R.2**  
**Mr. Buddy A. Ranganadhan,**  
**Ms. Richa Bharadwaja for MERC**

**ORDER**

The learned counsel for the Appellant seeks permission to withdraw the Appeal as instructed by the Appellant. We have heard the learned counsel for the Respondents. In view of the request of the Appellant, permission is granted.

Accordingly, the **Appeal is dismissed as withdrawn.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

ak/vt